

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 3361
TO BE ANSWERED ON 07.08.2018

SPURIOUS LED BULBS

3361. SHRI BHOLA SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether a recent survey by Nielsen has found that nearly three out of four LED bulbs being sold in the country are spurious, non-compliant with BIS norms and these not only consume more energy but can also be dangerous;
- (b) if so, the details thereof and response of the Government thereto; and
- (c) the steps being taken by the Government to check such a violation of norms and create awareness among the consumers in this regard?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री सी. आर. चौधरी)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a) & (b): Survey carried out by Nielsen Market Research Group has alleged that more than 76 per cent of the LED bulb brands across 200 electrical retail outlets in four cities were found to be non-compliant with consumer safety standards.

Ministry of Electronics and Information Technology (MeitY) has notified the following LED related luminaire products categories under the Electronics and Information Technology Goods (Requirement of Compulsory Registration Order), 2012 (CRO) for compliance of Indian Standards on 13th November, 2014 :

- (i) Self Ballasted LED Lamps
- (ii) Electronic control gear for LED modules
- (iii) Fixed General purpose LED luminaire.

Further the following LED luminaires product categories were added to the schedule of the Order vide Gazette Notification dated 23rd August, 2017

- (i) Recessed LED Luminaries
- (ii) LED Luminaires for Road and Street lighting
- (iii) LED Flood Lights
- (iv) LED Hand lamps
- (v) LED Lighting Chains
- (vi) LED Luminaires for Emergency Lighting

It is not explicitly clear in the Nielsen Compliance Study that the samples surveyed belong to which LED lighting product category. At the time of publication of the report, only Fixed General Purpose LED luminaires (IS-10322 Part 5 section 1) were covered under the Order.

The order for Recessed LED Luminaries, LED Luminaires for Road and Street lighting, LED Flood Lights, LED Hand lamps, LED Lighting Chains, and LED Luminaires for Emergency Lighting has come into effect on 23rd May, 2018 whereas the said report was published in October, 2017. For the notified products, the provisions of “Electronic & Information Technology Goods (Requirement of Compulsory Registration) Order, 2012” are applicable from the date coming into effect of the Order.

(c) : BIS grants licence for use of Standard Mark on LED bulbs. The monitoring of the BIS licences for compliance of their product to Indian Standards Specification is done through periodic surveillance visits and drawal of market samples.

MeitY is carrying out surveillance on the goods notified under the CRO. As per the provisions of the Order, the surveillance samples are picked up from the manufacturer’s premises or market. The details of non-compliant products are sent to BIS for taking appropriate action as per the BIS Act/Rules.

BIS organizes Consumer awareness programme to make the consumer aware for the benefit of BIS Standard marked products.
